

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 133**

**IA(I.B.C)/2261(CH)2023**

**IA(I.B.C)/1448(CH)2023**

**IA(I.B.C)/2249(CH)2023**

**IA(I.B.C)/794(CH)2024**

**In**

**CP (IB) No. 147/Chd/HP/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Syndicate Bank**

... **Petitioner-Financial Creditor**

**Versus**

**Omid Engineering Pvt. Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 7, 33(1) (b) (i) to (iii) r/w 33(3), 19(2), 66(1), 60(5) IBC**  
**2016**

**Order delivered on 08.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 31.07.2024.

Sd/-

**Court Officer**